

**Title:** Demand to issue proper notification at least ten days before the selection process for the Panchayats and Gram Sabhas in Assam.

SHRI BIJOY HANDIQUE (JORHAT): An intriguing situation arises in States like Assam where elections under the new Panchayati Raj Act have not yet been held during the last about four to five years. In the meantime, all Panchayats elected under the old Act in 1992 have been dissolved in 1997. Now, in the absence of Panchayats, according to the Central Government guidelines, Gram Sabhas need to be formed and associated in selecting schemes and beneficiaries of poverty alleviation programmes. These Gram Sabhas are now formed selectively, in a partisan manner, without any proper notification and very often on papers only. As a result, the beneficiaries and places selected for Central Government's Rural Development Fund have been cornered by a select group in a blatant discriminatory manner.

**13.00 hrs.**

We demand the Ministry of Rural Development should order issuance of proper notification at least ten days before the selection process so that all the people within the jurisdiction of the *Panchayat* and, particularly, the *Gram Sabha* can be associated with the selection process. All the political parties also need to be associated with this process. Thank you, Sir....(Interruptions)

श्री राजीव प्रताप रूडी : उपाध्यक्ष महोदय, मेरे वक्तव्य के बाद माननीय रघुवंश बाबू के द्वारा अस्सदीय शब्दों का प्रयोग किया गया है। उसे स्भा की कार्यवाही से निकाल दिया जाये। उन्होंने बहुत गलत शब्दों का प्रयोग किया है। उन्होंने कहा है (व्यवधान) इसे स्भा की कार्यवाही से निकाल दिया जाये। उन्होंने अस्सदीय शब्दों का प्रयोग किया है। (व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : उपाध्यक्ष महोदय, स्सदीय और अस्सदीय के क्या माने हैं, माननीय स्सद को इसकी पढ़ाई करनी चाहिए। मैं इसे चेलेंज करता हूँ। (व्यवधान)

MR. DEPUTY-SPEAKER: Shri Rajiv Pratap Rudy, any such expression will not be found on the record – whatever it may be.

...(Interruptions)

MR. DEPUTY-SPEAKER: I will see and expunge any such expression which is against the rules.

...(Interruptions)

SHRI BIJOY HANDIQUE : Sir, the hon. Minister is sitting here. He can react to it.

MR. DEPUTY-SPEAKER: I cannot compel the hon. Minister to react to it.